

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

RA 61/2017 in  
OA 3736/2014  
MA 650/2017  
MA 651/2017

New Delhi, this the 22nd day of February, 2017

**Hon'ble Mr. P.K. Basu, Member (A)**

1. Union of India  
Through the General Manager  
Northern Railway  
Headquarter, Baroda House,  
New Delhi
2. The Chief Medical Director  
Northern Railway, Delhi Division,  
Baroda House, New Delhi
3. The Chief Medical Superintendent  
Northern Railway, Divisional Hospital,  
Baroda House, New Delhi        ....Review Petitioners

Versus

Mahesh Kumar Bharti  
S/o Late Shri Ram Gopal  
Retired from the post of Accounts of Assistant  
Northern Railway, State Entry Road,  
DRM Office, New Delhi  
R/o 4013, Gali Barna Basti Mansa Ram  
Sadar Bazar, Delhi-110006        ... Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 27.09.2016 passed in OA 3736/2014.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or

any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

( P.K. Basu )  
Member (A)

/dkm/